

BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTH ZONE  
BENCH AT CHENNAI

O. A. No. 99 OF 2020 (SZ)

IN THE MATTER OF:

Tribunal on its own motion SUO MOTU

Based on the News Item in the Dinamalar

Chennai Edition dated 03.07.2020,

"When will the sluices of Mudichur Big Lake be set right".

... Applicant(s)

With

1. The Principal Secretary to Government,  
Public Works Department,  
Secretariat, Fort St. George,  
Chennai, Tamil Nadu - 600 009.
2. The Secretary to Govt. Of Tamil Nadu,  
Department of Environment,  
Govt. Secretariat, Fort St. George,  
Chennai, Tamil Nadu - 600 009.
3. Additional Chief Secretary to Govt. of Tamil Nadu,  
Municipal Administration and Water Supply Department,  
Govt. Secretariat, Fort St. George,  
Chennai, Tamil Nadu – 600 009.
4. The Chairman,  
Tamil Nadu Pollution Control Board,  
No. 76, Anna Salai, Guindy,  
Chennai, Tamil Nadu – 600 032.
5. The District Collector,  
Chengalpet District,  
Collector Office, GST Road,  
Chengalpattu, Chennai - 603 001.
6. Perungalathur Town Panchayat,  
Rep. by its Executive Officer,  
20, Kamarajar Nedunchalai,  
Perungalathur, Chennai - 600 063.

சென்னை நகராட்சி  
பேரவை  
தலைநகர் அலுவலகம்

  
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**Tambaram City**  
**Municipal Corporation**

7. St. Thomas Mount Panchayat Union,  
Rep. by its Block Development Officer,  
20, Chitlapakkam Main Road,  
Kamaraj Colony, Nehru Nagar,  
Chitlapakkam, Chennai - 600 064.

8. Mudichur Village Panchayat,  
Rep. by its Secretary,  
Mudichur Road, Mudichur,  
Chengalpattu, Tamil Nadu - 600 048.

9. Tambaram City Municipal Corporation,  
Represented by its Commissioner,  
No. 28, Muthuranga Mudali Street,  
Tambaram, Chennai - 600 045.

... Respondents.

### **REPORT FILED BY THE 9<sup>TH</sup> RESPONDENT**

I, Dr.M. Elangovan, Son of Manickam, aged 51 years working as Commissioner, Tambaram City Municipal Corporation, Tambaram, Chennai - 600 044 do hereby solemnly affirm and sincerely state as follows:

1. I am the Commissioner of the Tambaram City Municipal Corporation, the Ninth respondent herein and well conversant with the facts of the case from the connected files and I am submitting this present report for the Consideration of this Hon'ble Tribunal.

### **1. ORDERS OF THE HON'BLE TRIBUNAL**

- It is respectfully submitted that the Hon'ble National Tribunal, (SZ) Chennai in its order dated 25-03-2022 in the matter of O.A. No. 99 of 2020 has impleaded Tambaram Corporation as 9<sup>th</sup> respondent in the above O.A. 99 of 2020 and gave certain directions to the respondents and further directed the individual Departments to file their responses with regard to the implementation of Solid Waste

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Management Rules and with regard to the letting out of Sewage/Sullage Water into the Mudichure Lake.

## 2. COMPLIANCE OF THE DIRECTION

It is respectfully submitted that in due compliance of the orders of the Hon'ble National Green Tribunal, the following steps were taken by the Tambaram Corporation and the same is submitted for the consideration of this Hon'ble Tribunal.

- i. It is submitted that totally there are 16379 House holds in the Perungalathur Area having the Total Population of 62239. Now after merging with the Tambaram corporation with regard to the implementation of Municipal Solid Waste Management Rules, it is submitted that in the newly added Perungalathur Town Panchayath area totally 17.90 M.Tons of Solid Waste is generated from the said 16379 households. Out of 17.90 M.Tons of Solid Waste 4.10 M.Tons is Wet Waste and the remaining is Dry Waste. The 4.10 M.Tons of wet waste is processed through Micro Compost Centre and the same is being converted into manure and the same was given at free of cost to the local residents and the farmers.
- ii. 100% Door to Door Collection is implemented and the same is being made by 8 Battery Operated Vehicles and 13 Light Commercial Vehicles and 3 Tractors and the same covers all the households. Further it is submitted that Source Segregation is being done at the time of Door to Door Collection itself. Further the Wet Waste collected from the Area is processed in the MCC located at Gandhi Street, Gundumedu, in New Ward No. 57 of the

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Corporation. The Dry waste is transferred to Kannadapalayam Transfer Station located in Tambaram and from there the same was sent to the Cement Factories for their uses. The recyclable and reusable wastes are segregated and are sold to the local recyclers and the amount received is given to the Workers as incentive.

- iii. It is submitted that earlier the Municipal Solid Waste was dumped by the Town Panchayat in the Open Dump yard near the Mudichur Lake. Now the Town Panchayath merged with the Tambaram Corporation and after the merger, action was taken by the Tambaram Corporation to close the Dump Yard and the Dump Yard was closed on 29.12.2021 and there is no fresh dumping of Solid Waste in the said site. Further preventive steps were taken to control the leaking of leachate from the Dump Yard. Further steps were taken by the Tambaram Corporation to clear the existing dump by way of Bio Mining the same. It is submitted that for implementing the Bio Mining scheme letter has been addressed to Center for Environmental Studies, Anna University for conducting survey. After receiving the report from Anna University further action will be taken for implementing the scheme.
- iv. With regard to letting out of Sewage/Sullage Water into Mudichur Lake, it is submitted that the Tambaram Corporation has taken action for implementing UGSS in all Uncovered areas of Sembakkam, Chitlapakkam, Thiruneermalai, Peerkankaranai, Perungalathur and Madampakkam. The said areas are all newly added areas to the Tambaram Corporation and they were all formerly Municipality and Town Panchayats having low density of

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பொதுமன்றம்  
மாண்புமிகு

  
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population. The Tambaram Corporation has addressed a letter dated 14-12-2021 to the Chennai Metro Water and Sewerage Board to conduct the Survey for implementing the UGSS scheme in the above said uncovered areas.

It is therefore prayed that this Hon'ble Tribunal may be pleased to accept this report and close the Application No. 99 of 2020 and thus render justice.

### VERIFICATION

I, Dr. M. Elangovan Commissioner Tambaram City Municipal Corporation do hereby verify that the contents of above Paragraphs are true to the best of my knowledge and are believed to be true on legal advice and that I have not suppressed any material fact.

Verified at Chennai on this the 16<sup>th</sup> day of May, 2022.

9<sup>th</sup> RESPONDENT.

  
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**Tambaram City**  
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**BEFORE THE NATIONAL  
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BENCH AT CHENNAI**

**O. A. No. 99 of 2020 (SZ)**

**REPORT AS ON 16-05-2022**

**M/S.P.SRINIVAS (828/1994)  
N.K. PONRAJ (2263/2009)  
R.PURUSHOTHAMAN (263/2011)**

**COUNSEL FOR 9<sup>TH</sup> RESPONDENT.**

**Cell No. 94862 04469**